

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1942 of 2021

Tanu Srivastav @ Mukta Srivastava ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Pankaj Srivastava, Advocate
For the State : Mr. V. S. Sahay, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 05.04.2021 passed in A.B.A. No.2596 of 2021.

It is submitted by the learned counsel for the petitioner that vide order dated 05.04.2021 passed in A.B.A. No.2596 of 2021, the petitioner was directed to surrender before the court below within six weeks. It is next submitted that the petitioner is a married woman and resides in Allahabad, Uttar Pradesh and because of ongoing COVID-19 situation, she could not surrender within the stipulated time. It is further submitted that now the petitioner is ready and willing to surrender before the learned court below and unless six weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 05.04.2021 passed in A.B.A. No.2596 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 05.04.2021 passed in A.B.A. No.2596 of 2021 is extended by six weeks from the date of this order. The order dated 05.04.2021 passed in A.B.A. No.2596 of 2021 is modified by directing the petitioner to surrender within six weeks from the date of this order in terms of the order dated 05.04.2021 passed in A.B.A. No.2596 of 2021.

The order dated 05.04.2021 passed in A.B.A. No.2596 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)